

21-9-93 No sitting. Adjourned
to 06-10-93 for
admission

O.R.

The case is yet to be
admitted. Even notices
have not been issued in
the absence of orders
of the Hon'ble Court. But
the vakalatnama filed
by Sri Jagannath Singh on
~~12-11-93~~ 21.9.93 on behalf
of respondent is placed
in file.

06-10-93

No sitting. Adjourned
to 27-10-93 for
admission

27-10-93

No sitting. Adjourned
to 8-11-93 for
admission.

D.R.(7)

8-11-93

Due to general adj. sought
by Sri J.N. Singh advocate
the case is listed before
me.

Let the case be
listed before court for
admission on 12-1-94

[Signature]
D.R.(7)

Recd 3 copies of Petitions.
for all Respondents.
Sd/-
22/11/93
Counsel for Respondents

O.R.

As per direction of
DRO copies of Petitions
had been given to Sr. J.N.
Singh, Advocate, Counsel
for Respondents. Sr. J.N.
Singh has filed vakalatnames
on behalf of the Respondents -
No CA has been filed
so far.

[Signature]
07/11/94

10/11/94

Hon. Mr. Mahadev Din, J.M.

None appeared on behalf
of applicant. Counsel for the respondent
seeks and allowed four weeks time
for filing C.A. R.A., if any, be filed
within two weeks thereafter. Let this
case before D.R.(7) for completion of
pleadings and thereafter it be listed
according to its status.

[Signature]
J.M.

DR(J)

list it before me on 24.3.94,
for completion of pleadings.

Pania
10.3.94

OK

The case should
be listed before DR(J)
but Misc App. 390/94
filed by respondents
to dismiss the case
is pending. Reply
on behalf of the
respondents filed. Left
on record. Submitted
for orders.

Pania
18.3.

24.3.94 Hon. Mr. Justice R. K. Varmaz, VC

Sri K. Ansari learned Counsel
for the petitioner. Sri J. N. Singh
Counsel for the respondents
Two weeks time is prayed for
filing rejoinder, the same is
allowed. List this case on
2.5.94 for admission hearing.

OK

No RA filed
so far. Misc App. 390/94
is pending. Submitted.
Pania
27.4.

2.5.94

Hon. Mr. S. Das Gupta, AM RRV

Sri Lalji Sinha appearing V.C.
on behalf of the respondents
prays for and is granted
3 weeks time to file Substantive
CA. Substantive RA, if any
may be filed within 2 weeks
hereafter. List this case before
DR(J) for completion of
pleadings.

Seen on 57/94

W.P.
17.11